

to the lands held by the Tata Iron and Steel Company (TISCO) as well as certain other industrial undertakings, societies and individuals in the Singhbhum district of Bihar.

The bill mainly seeks to provide for as follows:—

(a) Lands held by the TISCO for its industrial undertakings as well as lands used for the provision of specified civic amenities which are deemed to have been settled with the TISCO will be treated as having been leased to the TISCO retrospectively *i.e.* with effect from 1950.

(b) Lands held by other industrial undertakings than the TISCO, as well as societies and individuals, now deemed to have been leased to them by the State Government, will be deemed to have been leased to TISCO and these other industrial undertakings, societies and individuals will be deemed to be the sub-lessees of the TISCO. The number of settlees/lessees likely to be affected by these provisions has not yet been worked out by the State Government.

The financial implications of these changes are yet to be worked out by the State Government.

Certain clarifications were sought for from the State Government on a number of points. All necessary steps are being taken to take a final view on the Bill.

#### Performance of Indian Cricket Team

\*14. SHRI B. D. SINGH:

SHRI P. M. SAYEED:

Will the Minister of SPORTS be pleased to state:

(a) whether Government have taken note of the Indian Cricket Team's debacle in the Test series played in Pakistan recently; and

(b) if so, the reaction of Government with regard thereto?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): (a) Government are aware that the Indian cricket team lost the Test series recently in Pakistan.

(b) The Indian cricket team lost the series to a team which played better.

#### Olympic Games in Delhi

\*15. SHRI UTTAM RATHOD:

SHRI HARISH RAWAT:

Will the Minister of SPORTS be pleased to state:

(a) whether there is a proposal to stage the next Olympic Games in Delhi; and

(b) if so, whether this proposal has been examined in the light of the infra-structural for international sports developed in the capital on the occasion of the Ninth Asian Games?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): (a) and (b). The Indian Olympic Association have informed the Government that they have a proposal to bid for hosting 1992 Olympic Games in Delhi. Their detailed formal proposal has not been received by the Government so that it could be examined.

#### Allotment to Andhra Pradesh for Minor Irrigation

\*16. SHRI P. RAJAGOPAL NAIDU:

Will the Minister of IRRIGATION be pleased to state:

(a) whether Government are increasing allotment to Andhra Pradesh for minor irrigation in view of a number of sanctioned projects pending execution; and

(b) if so, how much?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA): (a) and (b). Irrigation is a State subject. Allocations for minor irrigation are provided by the State within the financial resources of the States. No additional allotment could be sanctioned to Andhra Pradesh during 1982-83 for minor irrigation on account of constraints of financial resources.

#### Causes of Housing Problem

\*17. SHRI MOHAMMAD ASRAR AHMAD: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether attention of the Government has been drawn to a news item appearing in English daily, *Indian Express* dated 19-1-83 under the caption "Public Sector root cause of housing problem";

(b) if so, whether acquisition of land and construction of houses by Public Sector has throttled private enterprise in this field;

(c) whether the concept of lease hold land has further aggravated the situation; and

(d) if so, what corrective measures are proposed to be taken in the matter?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): (a) to (d). A copy of the Press release by 'Common Cause' referred to in a news item in the *Indian Express* of 19th January, 1983 under the caption "Public Sector Root Cause of Housing Problems" has been received in this Ministry. The role of the private sector in Housing has been recognised by the Government and mentioned in the Plan document. In view of the important role to be played by the private sector in housing, the Government set up a Working Group on Private Housing which has made certain recommendations relating to land, legal issues, fiscal and institutional issues. Action on these recommendations have been initiated by the Government. The emphasis of the public sector is on the economically weaker sections of the society and those

belonging to the low income group. The Housing and Urban Development Corporation, a public sector undertaking, also provides loan funds at a subsidised rate of interest for sites and services types of scheme and housing for the EWS and the LIG. 87 per cent of the dwelling units which have been constructed or are to be constructed with HUDCO loans are meant for those belonging to the EWS and the LIG. It is not a fact that the land acquisition and construction of houses by public sector have throttled private enterprise in this field. On the other hand, public intervention in the land and housing markets has had a positive impact on shelter for the urban and rural poor. It is also not true that the concept of leasehold land has aggravated the situation.

#### Resolving the Cauvery water Dispute

\*18. SHRI K. T. KOSALRAM: Will the Minister of IRRIGATION be pleased to state:

(a) how many meetings of the three Chief Ministers have been held so far after the lapse of Agreement about sharing of Cauvery River waters among the three States of Karnataka, Tamil Nadu and Kerala;

(b) the present position about the resolution of Cauvery waters dispute and the steps being taken in that direction; and

(c) the steps being taken to set up the Cauvery Valley Authority?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA): (a) Since 1974, when certain clauses of the 1924 Agreement between the erstwhile Madras Province and the Princely State of Mysore on sharing of Cauvery Waters became open for consideration, nine meetings of the Chief Ministers of the basin States have so far been held.

(b) The differences amongst the basin States on the Understanding on sharing of Cauvery Waters arrived at in 1976 still